

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 311/MP/2023 along with IA No. 80/2023

Subject : Petition under Section 79 of the Electricity Act, 2003 read with the relevant provisions of the Transmission Agreement for Connectivity dated 20.07.2020 read with Supplementary Agreement to Transmission Agreement dated 10.06.2021 and Agreement for Long Term Access dated 21.06.2022, as well as applicable laws *inter alia* seeking frustration of the connectivity and long-term access granted to the Petitioner by the Respondent Nos. 1 and 2; and consequential relief therefor.

Petitioner : Azure Power India Private Limited (APIPL) and Anr.

Respondents : Central Transmission Utility of India Limited (CTUIL) and Anr.

Date of Hearing : **27.5.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Aniket Prasoon, Advocate, APIPL
Shri Vinit Kumar, Advocate, APIPL
Ms. Anannya Sinha, Advocate, APIPL

Record of Proceedings

At the outset, the learned counsel for the Petitioner submitted that the Petition was filed back in September 2023, seeking a declaration that the connectivity and LTA granted to the Petitioner by the Respondents stand frustrated and consequential discharge of the Petitioner from fulfilling its obligations and return of the Bank Guarantees submitted by the Petitioner to the Respondents. The learned counsel submitted that the matter was last heard on 29.9.2023, and *vide* the Record of Proceedings for the said hearing, as rectified by a subsequent corrigendum, the parties were directed to complete the Pleadings by 15.11.2023. However, the Respondent, CTUIL, has not filed its reply to date, and the Pleadings remain incomplete. Accordingly, the learned counsel prayed that the Respondent, CTUIL, be directed to file its reply and the matter be taken up for final hearing after completion of pleadings. The learned counsel also apprised that the Petitioner has already deposited the amount equivalent to the Bank Guarantees to CTUIL in lieu of encashment of the Bank Guarantees.

2. None was present on behalf of the Respondents.
3. After hearing the learned counsel of the Petitioner, the Commission directed as under:



- (a) The Respondents to file their replies, if any, within three weeks, with a copy to the Petitioner, who may file its rejoinder(s), if any, within three weeks thereafter.
 - (b) CTUIL to also submit in its reply, the present status of Connectivity granted to the Petitioners.
 - (c) The Petitioner to submit, on an affidavit, within two weeks, the status of payment of amount equivalent to BG in lieu of the encashment of BG as directed vide RoP for hearing dated 29.09.2023.
4. The Petition will be listed for hearing on **28.7.2026**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)